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Dr. T. S. Raman, the Bio.Chemists and suggest remedial measures; and

(c) to offer suggestions for further development of and improvement in the working of the Bio-Chemistry Division.

Sir, these were the terms of reference and this Committee was appointed by the Government on the recommendation of the Director of the IARl and, Sir, as I stated, the Government has not yet examined this Report. It is still with the ICAR and with the re. commendations and comments of the **ICAR** when the Report comes to us, I shall be able to throw further light on this.

(MR. CHAIRMAN! Now/, Question No. 128.

DR BHAI MAHAVIR: Sir,  $m_v$  question was why they have taken these three long months.

MR. CHAIRMAN: No, please.

DR. BHAI MAHAVIR: If they take such a long time on examining the Report, how will they do justice to the scientists who commit suicides?

MR. CHAIRMAN; I have already stated—you were not in your seat— that it should end in eight minutes and you have taken three minutes out of the eight minutes. I am not allowing your question.

DR. BHAI MAHAVIR: Sir, he read out the long term of reference which I did not want. I had asked why they have taken these three months in examining this Report and coming to the House.

MR. CHAIRMAN: Don't answer. That is the only way. Yea, the next question now. Question  $f^{T}$  '28

# Provision of Houses for Slum Dwellers

### \*128. SHRIMATI MONIKA DASf: SHRIMATI USHA MALHO-TRA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the contribution made by the Centre to the State Governments for providing better houses to the slum dwellers under slum clearanc\* schemes; and

(b) what is Government's time bound programme for slum dwellers for the Sixth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS. ING (SHRI MOHAMMED USMAN ARIF): (a) and (b) A Statement is laid on the Table of the Sabha.

#### Statement

The Slum Clearance/Improvement Scheme was started as a Central Sector Scheme in May, 1956 and was transferred to the State Sector with effect from 1.4.1969. The main features of the scheme are the follow, ing:—

(i) The Scheme provides for rehousing of families living in slum areas, where the income of the head of the household did not exceed Rs. 350/per month, through the provision/construction of developed plots, skeletal houses,, dormitory/hostel type of accommodation and pucca tenements.

(ii) It also provides for construction of Night Shelters in such cities and towns where the problem of pavement dwellers is acute.  $_{f}$ 

(iii) Improvement of environmental conditions in slum areas and improvement of pucca built slum dwellings, subject to certain conditions, was also permissible.

tThe Question was actually asked On the floor of the House by Shrimati Monika Das. Till the Scheme was transferred to the State Sector on 11-4.1969, financial assistance in the form of subsidy and loan, amounting to over 52 crores was allocated out of which assistance to the extent of over 34 crores was drawn. Bulk of the central financial assistance was utilised for implementing slum clearance scheme in the cities of Bombay, Madras,, Calcutta, Ahmedabad, Kanpur and Delhi.

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The Scheme wa<sub>a</sub> transferred to the State Sector with effect from 1.4-1969 and thereafter no direct financial assistance is being provided for implementing this Scheme. Central financial assistance for State Plan Scheme is given in the shape of block loan and block grant. Inter.sectorai allocation of funds within the State Pla<sub>n</sub> are made by the State Governments according to the priorities adopted by them, keeping in view the guidelines laid down by the Government of Indi<sub>a</sub> and the Planning Commission.

In view of the large magnitude of  $th_e$  problem,, Government's emphasis is on improving the environmental conditions of the slum settlements rather than on a policy of clearance. Greater emphasis is now laid on the provision of basic needs in the slum areas through the Scheme for Environmental Improvement in Urban Slums which has been in operation since April, 1972, as part of the Minimum Needs Programme.

The Sixth Five Year Plan for the period 1980—85 has not yet been finalised. It is, therefore, not possible to indicate the financial allocation for schemes t)o benefit the slum dwellers and the physical targets. Subject to availability of resources, it is proposed to make provision in the State Sector plans to tackle the problem over a period of 10 years.

SHRIMATI MONIKA DAS; Sir, the Government has started so many schemes: for the improvement of the slums. I want to know from the honourable Housing Minister whether they can take up slum clearance and slum improvement together. I say this because, Sir, if they take up both the things together, they can do, the Government can do, better work for the slum people.

SHRI MOHAMMED USMAN ARIF; Sir, in the beginning, when the schema was started in 1956, the clearance of slums and improvement of slums waa under the Central sector. It lasted up to 1969 and then it was transferred to the State sector. Prom that date onwards, Sir, the Central is not giving any kind of assistance for clearance. However, environmental improvement is being taken up by the Central sector,

SHRIMATI MONIKA DAS; Sir, the Government has started many schemes for the weaker sections o# the society. But I would like fco know from the honourable Housing Minister why the HUDCO should not be involved in Ibis or the HUDCO schemes should not be accepted by the Government for slum improvement.

SHRI MOHAMMED USMAN ARIF: Sir, it is a suggestion for action.

MR. CHAIRMAN: Yes,, Mr. K. O. Pant. I am sorry; you come later. The name of Mrs. Malhotra is there. Yes, Mrs. Malhotra. You will have to wait, Mr. Pant.

SHRIMATI USHA MALHOTRA: Sir, T would like to congratulate the Government for taking a decision to set а separate Environmental up Development Ministry. At the same time,, Sir, 1 would like to ask the honourable Minister for Works ami Housing whether the Governmen!) ii thinking of taking up the areas of slums for improvement by this Ministry. And will the Ministry of Works and Housing work in. close collaboration with this Ministry of Environmental Development?

SHRI MOHAMMED USMAN ARIF: I do not think there is any separata Ministry of Environmental Development. The Ministry of Works and Housing is carrying on environmental development and is giving funds to

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the States in the form of loans and block grants. So, the question of collaboration at present with said separate Ministry of Environmental Development does not arise.

SHRI KRISHNA CHANDRA PANT: sir, has any survey been carried out to determine the extent of this problem and about the number «rf houses that will have to be built for slum clearance work? Is it th© Government's approach that over a number of years they would rather have slum improvement and gradually upgrade the slums than go in for slum clearance; and depending on the answer to that, what is the plan; •within what period will they be able *to* tackle this problem of slums?

SHRI MOHAMMED USMAN ARIF: *As* the Sixth Five.Year plan has not yet been completed, we cannot give the time as to when the. slum clearance work can be completed.

SHR1 KRISHNA CHANDRA PANT: What about the extent of the problem?

SHRI MOHAMMED USMAN ARIF: About the number of houses built in places of slums I want a separate notice because it is a lengthy process; I shall have to collect the information from different States.

SHRI KRISHNA CHANDRA PANT: When I have asked the question, he can place it on the Table of the House.

MR. CHAIRMAN; He will place it on the Table of the House.

SHRIMATI HAMIDA HABIBULLAH:, Sir, I am sorry for the congratulations that have been bestowed

on the Minister. My question is ------(Interruptions). They are now taking my time. My question is; What is the Government programme for the slum dwellers? These slum dwellers have not got enough money to build houses for themselves. We should have millions find millions of houses for these people who cannot afford to have houses for themselves. They are citizena of our country. Have you any plan for construction of accommodation for the slum dwellers, who are really in the low income group? Please let me know whether you have any programme of building many, many millions of houses f<sup>o</sup>r these people who have no place to live in?

SHRI MOHAMMED USMAN ARIF: Sir, as I said in the beginning, the re-allocation programme is not under us and separate houses are not being built in place of the slums. I may submit that the environmental facilities are being provided just as in slums we provide drainage, sewerage, light' and other facilities which are required there.

DR. (SHRIMATI) NAJMA HEPTULLA; Sir, in Bombay, there are a number of slums on the Central Government land, especially\* the land belonging to the Railways, Defence, Civil Aviation, etc. The State Gov. ernment is not taking steps for the slum improvement. What  $I^{s}$  <sup>the</sup> Central Government doing about it?

SHRI MOHAMMED USMAN ARIF: It is a State subject as i have submitted, and the matter can be taken up with the State Government. (*Interruptions*).

DR. (SHRIMATI) NAJMA HEPTULLA; Excuse me,. Sir, I am not satisfied with this answer.

MR. CHAIRMAN; He has answer. ed.

DR. (SHRIMATI) NAJMA HEPTULLA; No, Sir, he did not answer my question. I said there are certain slums on the Central Government land in Bombay,, especially on the land belonging to Defence, Railways and Civil Aviation. Under the slum improvement scheme cf the State Government, they do not take up the improvement of thesa slums which are on the Central Government land. What is the Central Government doing about those slums? That is what I would like to know.

SHRI ARVIND GANESH KULKARNI; Sir, you look to that side,, but you look towards us also. MR. CHAIRMAN: You have had too much of a chance.

SHRI MOHAMMED USMAN ARIF: The Government takes action from time to time to see how best the Government can make improvements of the slum<sub>a</sub> which are there on the Central Government lands. If the hon. Member wants any specific cases to be looked mto<sup> $\wedge$ </sup> they can be referred to the Ministry and we can look into the same.

PROF. D. P. CHATTOPADHYAYA: Sir ; . . (Interruptions).

MR. CHAIRMAN: This is the last question on this. Then I pass on to the next question.

PROF. D. P. CHATTOPADHYAYA: While one<sup>1</sup> sort of slums are being cleared, another sort of slums built of steel and concrete, tall in size but slums nonetheless, according to an authority like LEWIS-<a leading authority on this subject in the world-is being created in an area as in Bombay. When one sort of slum is being cleared another sort of slum is allowed to come up. During 1975-76 it was stopped for some time. While slum clearance programme is taken seriously into account, this sort of definition of slum should also be borne in mind. My specific question is this. Slum dweller<sub>a</sub> who have been removed from certain areas, as for example, in Madras sea-beach area or in an area in Calcutta, and houses have been built for them, it has been found that slum dwellers for whom these buildings have been made are not moving, and . . .

#### MR. CHAIRMAN: What is the question?

PROF. D. P. CHATTOPADHYAYA: My question is that it i3 a persistent phenomenon. During the last ten years buildings which have been constructed for slum dwellers for removing the slums, are not being kept by slum dwellers. New slums are coming up. In designing these buildings and in implementation of the construction of the buildings and

in fixing the rent, has the Government taken into account the fact why slum dwellers are not moving in the newly constructed buildings? Otherwise, slum clearance project will be on paper; it will be implemented in shape, and not in function. What has the Minister to s<sup>a</sup>y on this?

to Question\*

SHRI MOHAMMED USMAN ARIF; Sir, as I said in the beginning, the question of constructing houses in place of slums rests with State Governments, and they are taking care of it.

\*129. [The Questioner (Shri Bhanu Pratap Singh) was absent. For answer vide col. 42 infra].

\*130. [The *Questioner* (*Shri Kalp Nath Rai*) was absent. For answer vide cols. 42-^3 infra].

## Asian Games

\*131. SHRI J. K. JAIN: Will the Minister of EDUCATION be pleased to state:

(a) the progress made so far to wards the arrangements for the Asian Games to be held in New Delhi in 1982; and

(to) what is ihe total amount e«r-marked and what is the amount spent out of it so far?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) To organise the Games and make necessary arrangements therefor, the Government have set up a Steering Committee and Indian Olympic Association have set up a Special Organising Committee. The work of construction of Stadia and Sports Village for the Games has commenced and is making satisfactory progress. The work on making other arrangements for the Games is also progressing satisfactorily.

(b) The total amount earmarked for the Games is Rs. 54.83 crores. Of, this tlie expenditure incurred during 1979-80 was Rs. 8.49 lakh<sub>s</sub> and during 1980-81 upto the end of October, 1980 Rs. 58.73 lakhs.